

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1803 of 1994

Allahabad this the 16th day of July 1997

Hon'ble Dr. R.K. Saxena, Member (J)
Hon'ble ME, D.S. Baweja, Member (A)

Shri P.S. Jaiswal S/o Late Shri G.M. Jaiswal, aged about 55 years R/o E-9 Meenakshipuram Meerut (U.P.) presently is working as supervisor B.S. Grade I in the office of the Commander Works Engineer CWE Military Engineer's Services (MES) Meerut Cantt.

Applicant

By Advocate Sri P.K. Kashyap

Versus

1. Union of India through the Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi-110011.
2. The Engineer-in-Chief, Engineer-in-Chief's Branch Army Head Quarter, Kashmir House, DHQPO New Delhi-110011.
3. The Chief Engineer, Central Command, Lucknow.
4. The Chief Engineer, Bareilly Zone, Station Road, Bareilly (U.P.)
5. The Commander Works Engineer (MES) Head Quarter, Commander Works Engineers, 25 J The Mall Meerut Cantt.

Respondents

By Advocate Sri S.C. Tripathi

Q R_D E_R (Oral)

By Hon'ble Dr. R.K. Saxena, Member (J)

The applicant - P.S. Jaiswal has filed this petition under Section 19 of Administrative Tribunals Act, 1985 to seek the relief that the respondents be commanded to implement the promotion-cum-posting order (annexure A-1). The further relief claimed was that the show-cause notice issued on 20/12/93 be quashed.

2. It appears from the perusal of the record and from the arguments advanced on behalf of the parties

that this applicant was appointed as Storekeeper Grade II in Military Engineering Services and was promoted on the post of Storekeeper Grade I. An order dated 31.8.94 was passed whereby the applicant was promoted as Barrack and Store Officer from the post of Supervisor B.S. Grade I but the said order was not implemented. The applicant, therefore, felt aggrieved and approached the Tribunal with the herein-mentioned reliefs.

3. The respondents contested the case by filing counter-reply. Today the case is listed for final hearing. Sri P.K. Kashyap counsel for the applicant and Sri S.C. Tripathi counsel for the respondents, are present.

4. Sri Kashyap makes a statement at bar that the applicant does not want to proceed with the case because the order of promotion has been given effect to. The O.A. is, therefore, dismissed as not pressed. No order as to costs.

Member (A)

Member (J)

/M.M./